

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75914 of 2019

Arising out of Order-in-Appeal No.631/S.TAX-I/KOL/2018 Dated 20.12.2018 passed by
Commissioner of CGST & Central Excise, Kolkata Appeal-I.

M/s. Technocon Servicers

(P-28, Kasba Industrial Estate, Phase-III
Kolkata-700107)

Appellant (s)

VERSUS

**Commr. of CGST & Central Excise, Kolkata North
Commissionerate**

(180, Rajdanga Main Road, Shantipally, Kolkata-107)

Respondent (s)

APPEARANCE :

None for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75182/2023

Date of Hearing : 29 March 2023

Date of Decision : 29 March 2023

ORDER

The Appellant has submitted copies of SVLDRS-1, SVLDRS-3 &
SVLDRS-4 Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja